<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL NO. 362 OF 2017 &</u> <u>IA NO. 521 OF 2018</u>

Dated: 9th July, 2018

Present: Hon'ble Mr. I.J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

 In the matter of:

 Federation of Karnataka Chamber of Commerce and Appellant(s)

 Industry (FKCCI)

 Vs.

 Karnataka Electricity Regulatory Commission & Anr.
 Respondent(s)

 Counsel for the Appellant(s)
 : Mr. Rohit Rao N. Mr. Mukund P. Unny

Counsel for the Respondent(s) : Mr. Anand K. Ganesan Ms. Neha Garg for R.1

> Ms. Shahbaaz Husain Mr. F. Khan for R.2

<u>ORDER</u>

IA NO. 521 OF 2018

(Appnl. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 362 OF 2017

None appears for the appellant.

Learned counsel for respondent No.1 states that Respondent No.1 does not wish to file reply and she will file written submissions at the time of hearing of the appeal.

List the matter on 09.08.2018.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/mk